

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-325/2015

In the matter of :
VRJ Traders Pvt. Ltd.

....PETITIONER

SECTION :
Under Section 391-394

Order delivered on 17.10.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

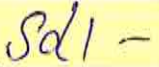
DEEPA KRISHAN
Hon'ble Member (Technical)

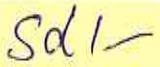
For the Petitioner /applicant : Mr. Mohan K. Kukreja, Advocate
With Ms. Kiran Sharma, Co. Secy.

For the Respondent/Corporate Debtor :
For the Official Liquidator : Mr. Amish Tandon, Advocate
Mr. Ayush Beotra, Advocate..for O.L.

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, with the consent of the parties, the same is adjourned to 23.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.10.2017